

**Incomplete information in the report on  
Public Enterprises**

1556. DR. BAPU KALDATE: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that 10 public enterprises have not furnished the required material for incorporation in the survey of the Public Enterprises for 1987-88;

(b) whether it is also a fact that the International Airport Authority of India has not furnished the required information even for the year 1986-87 and also for the year 1987-88;

(c) if so, what are the reasons therefor; and

(d) what action has been taken by Government against the erring enterprises for such delays?

THE MINISTER OF INDUSTRY  
(SHRI I. VENGAL RAO): (a)  
Yes, Sir.

(b) No, Sir. IAAI has furnished data for both the years i.e. 1986-87 and 1987-88.

(c) Question does not arise.

(d) The delays has been brought to the notice of administrative Ministries for taking appropriate remedial action.

**Allotment of LPG Agencies in the  
Districts of Tamil Nadu**

1557. SHRI PASUMPON THA  
KIRUTTINAN:

SHRI S. VIDUTHALAI  
VIRUMBI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state;

(a) whether Government propose to allot a number of Gas agencies in Rama-

nathapuram, Pasumpon Thevar, Kamara-  
jar and Madurai Districts of Tamil Nadu  
in the near future;

(b) if so, what are the details thereof and how many agencies will be allotted; area-wise; and

(c) what is the number of agencies reserved for persons belonging to SC/ST and for unemployed graduates in these areas?

THE MINISTER OF STATE OF THE  
MINISTRY OF PETROLEUM AND  
NATURAL GAS (SHRI BRAHM  
DUTT): (a) and (b) Upto the Annual  
LPG Marketing Plan 1988-89, oil com-  
panies have proposals to set up four more  
LPG distributorships at Madurai and one  
each at Batlagundu and Kodaikanal in  
District Madurai. There is, however, no  
proposal at present to set up any addi-  
tional LPG distributorship in Ramana-  
thapuram, Pasumpon Thevar, and Kama-  
rajar Districts of Tamil Nadu;

(c) Under the present policy, reserva-  
tion for various categories for award of  
distributorships/dealerships is done by  
the oil industry for the entire state and  
not on district-wise basis.

**Royalty to Tamil Nadu on oil and Natural  
gas extracted from Cauvery Basin**

1558. SHRI S. VIDUTHALAI  
VIRUMBI;

SHRI PASUMPON THA  
KIRUTTINAN:

Will the Minister of PETROLEUM  
AND NATURAL GAS be pleased to  
state:

(a) what is the total potentiality of  
Oil and Gas in Cauvery Basin of Tamil  
Nadu;

(b) what is the total yield of oil and  
gas per day;

(c) whether it is a fact that Government are paying royalty to other oil producing States and if so, what are the details thereof;

(d) what are the norms adopted for giving such royalties; and

(e) whether Government are paying any royalty to Tamil Nadu and if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) and (b) The Cauvery Basin, is still under exploration and its hydrocarbon potential will be known only after the basin is fully explored. However, these prospects, namely, Narimanam, Bhuvanagiri and Kovilkallapal have been put on Early Production System and the present average daily rate of production of oil and gas sales is 190 tonnes and 12,000 cubic metres respectively.

(c) and (d) The royalty is paid by the producing company and not by the Central Government. Its payment is governed by the provisions of Oil Fields (Regulation and Development) Act, 1948 and the Petroleum and Natural Gas Rules, 1959 under which royalty is payable to the Central Government when crude oil and natural gas are produced from the offshore areas and to the concerned State Government when the production is from the land vested in that State. The present rate of royalty is Rs. 192 per metric tonne on crude oil and 10 per cent of the value of natural gas obtained at the well head.

(e) In the year 1985-86 to 1987-88 ONGC paid Rs. 0.35 crores as royalty to the Government of Tamil Nadu for, onshore production of crude oil.

#### **Employment in the cement factories in Madhya Pradesh**

1559. SHRI AJIT P. K. JOGI; Will the Minister of INDUSTRY be pleased

to refer to the answer to Starred Question 391 given in the Rajya Sabha on the 29th August, 1988 and state:

(a) whether it is a fact that at least one member from each of the families that were displaced in large number from Mandhar, Navagaon and AKALTARA in Madhya Pradesh for the construction of cement factories of the Cement Corporation of India and others at these places, has been, as per the declared Government policy, provided employment in these factories;

(b) if not, what are the reasons therefor;

(c) whether it is a fact that a number of displaced persons, particularly those belonging to Adivasi, Harijan and backward classes are facing a lot of difficulties for want of employment and in spite of repeated representations, they are not getting employment in these factories; and

(d) if so, what action is being taken by Government in this regard?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) It has not been possible to provide employment to at least one member from each of the families of land oustees in the three cement factories at Mandhar, Navagaon and Akaltara run by the Cement Corporation of India Ltd. (CCI).

(b) The main reasons are:

(i) Non-availability of vacancies;

(ii) The candidates not meeting the prescribed specification and fulfilling the criteria laid down for selection for a particular post,

(c) and (d) The Cement Corporation, of India Ltd. follows the Government directives in the matter of recruitment of SC and ST. The present status of employment of land oustees and SC/ST in